

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

5. IA 2007/2023 In C.P. (IB)/292(MB)2018

**CORAM:**

**SHRI SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2023**

**NAME OF THE PARTIES: - Jitendra Palande**

**V/s**

**Forever Entertainment Pvt Ltd**  
**IN THE MATTER OF**  
**Rajendra Bandal**

**V/s**

**Forever Entertainment Pvt Ltd**

**APPEARANCES: -**

**FOR THE APPLICANT** : Adv. Vidhi

**Section: 60(5), U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC).

**I.A. 2007/2023-** The present interlocutory application is filed under section 60(5) of the Insolvency & Bankruptcy Code 2016r/w with regulation 31A of the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016 and Rule 11 of National Company Law Tribunal Rules, 2016 by the Liquidator placing on record the re-constitution of stakeholder's consultation committee report on behalf of the Liquidator of the Corporate Debtor. The said report of the Liquidator is taken on record. In view of the aforesaid observations, **I.A. 2007/2023** is **allowed** and **disposed of**.

**C.P. (IB)/292(MB)2018-** List this matter for hearing on **08.06.2023**.

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**

Manish Tiwari

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**